



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 11th September, 2019

SRO:- S25 Whereas, on 12.09.2017, Police Station Pattan received a written docket to the effect that while conducting naka checking, a person whose activities were suspicious was tactfully apprehended and was subjected to personal search. During search three leaves of letters of banned HM outfit bearing the seal of Divisional Commander of said outfit having incriminating material written on them were recovered. The suspect disclosed his identity as Ishtiyaq Ahmad Wani S/o Farooq Ahmad Wani R/o Goshbugh Pattan. The individual has been found working for the above named banned organization; and

2. Whereas, a case FIR No.165/2017 U/S 506 RPC 13,40 UA(P) Act was registered at Police Station Pattan and investigation was taken up;and

3. Whereas, during the course of investigation, on the basis of statement of witnesses, seizure memos and other evidence the investigating officer established a prima facie case against the accused Ishtiyaq Ahmad Wani s/o Farooq Ahmad Wani R/o Goshbugh Pattan U/S 506 RPC and 13 and 40 of the Unlawful Activities (Prevention) Act, 1967. The accused was arrested in the case and later on bailed out by the Hon'ble Court; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the

Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Ishtiyaq Ahmad Wani S/o Farooq Ahmad Wani R/o Goshbugh Pattan for the commission of offences punishable U/S 13 & 40 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.165/2017 of Police Station Pattan.

By Order of the Government of Jammu and Kashmir.

Sd/-

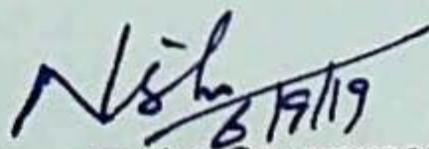
Principal Secretary to the Government
Home Department

No. Home/Pros/46/2019

Dated: 11.09.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc/106/S/2018/9779-81 dated 07/02/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department